

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 251/TT/2020

Date: 30.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- **Revision of transmission tariff for 2001-04, 2004-09 & 2009-14 periods, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for combined elements of (i) 315 MVA 400/220 kV Auto transformer at Hyderabad, and (ii) 50 MVAR Reactor at Cuddapah under CTP Augmentation in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

2019-24 period

- a) Detailed justification for of the Additional Capital Expenditure (ACE) and De-capitalisation claimed during the 2019-24 period.
- b) ACE is claimed during the 2019-24 period which is during the fag end of the project. In this regard
 - i. submit details of proposed capital expenditure during the fag end of the project (five years before the useful life) along with justification and proposed life extension as per Regulation 33(7) of the 2019 CERC Tariff Regulations;
 - ii. details of life extension from the concerned OEMs and/or the basis of proposing the extension of life.
- c) As ACE/de-capitalization is proposed under the head 'building and civil works' on account of reconstruction of old and dilapidated buildings that have completed 30 years of useful life and the Renovation and Modernization

(R&M) work has been proposed to be undertaken, please furnish

- i. Detailed Project Report specifying complete scope;
 - ii. Justification, cost-benefit analysis, estimated life extension from a reference date, financial package, phasing of expenditure, schedule of completion, reference price level and estimated completion cost as per Regulation 27(1) of the 2019 Tariff Regulations.
 - iii. Consent of the beneficiaries or the long-term customers, as the case may be, as per Regulation 27(2) of the 2019 Tariff Regulations.
- d) Clarification if there is any Additional Capital Expenditure (ACE) projected other than ₹23.35 lakh on account of house compensation during the period 2019-24
2. Copy of Investment Approval and copy of Revised Cost Estimate, If any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)